COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 242 OF 2017

Dated: 13th February, 2018

Hon'ble Mr. I. J. Kapoor, Technical Member Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of : Indian Wind Power Association Vs. Punjab State Electricity Regu Ors.				Appellant(s) Respondent(s)
Counsel for the Appellant(s) Counsel for the Respondent(s)	:	Mr. Kumar Mihir Mr. Sakesh Kumar for Ms. Swapna Seshadri Ms. Rhea Luthra Mr. Ashwin Ramanath Mr. Aditya Grover for F	an fo	r R-2

ORDER

Mr. Sakesh Kumar, learned counsel states that he has received instructions not to appear in this matter on the behalf of the State Commission. Therefore, he requests that his name may be removed from the cause list. Registry is directed to remove the name of Mr. Sakesh Kumar from the cause list.

Learned counsel for respondent Nos. 2 & 3 seek four weeks more time to file reply. They may take steps to file the same on or before 14.02.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on 03.04.2018.

(Justice N. K. Patil) **Judicial Member** ts/mk

(I.J. Kapoor) **Technical Member**